

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.215 - CP 19 of 2017  
With

ITEM No.216 – IA/59(AHM)2022 in IA 77 of 2017

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Rajkumar Dindayal Agarwal & Ors  
V/s

.....Applicant

Rohit Rajkumar Agarwal & Ors

.....Respondent

**Order delivered on: 11/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Ms. Helly Parikh, Proxy Adv. for Mr. Mohit Gupta, Adv.

For the Respondent

:

**ORDER**  
**(Hybrid Mode)**

**CP 19 of 2017 & IA/59(AHM)2022 in IA 77 of 2017**

A settlement purshis has been filed for withdrawal of the Company Petition today across the Board. As the settlement between the parties has been arrived out of Court on 10.07.2024, the same is taken on record.

In view of above, **CP 19 of 2017** stands withdrawn being settled out of Court. Accordingly, **IA/59(AHM)2022 in IA 77 of 2017** stands also disposed of.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**